

Board has been able to take steps to solve problems occurring from time to time.

(b) and (c). Exports during the current year are likely to be much higher than in the last two years. There is an increasing trend in international prices with possibility of increased export quotas. Representation of coffee growers has been increased from 10 to 12 during the last reconstitution of the Board. In addition, there is an other coffee grower coming under the category of an eminent personality in the field of research/marketing/management of coffee.

**Setting up of a Financial Institution
for Fisheries Sector**

3874. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether the national seminar on integrated development of the fishing community has recommended the setting up of a financial institution on the pattern of National Bank for Agriculture and Rural Development or Industrial Development Bank of India for the fisheries sector to be known as the 'National Fisheries Development Bank'; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) A seminar on "Integrated Development of Fishermen Community" was organised in November, 1985 by the National Association of Fishermen. The Association has not so far communicated the recommendations arising from the seminar.

(b) Does not arise.

**Shrimps Exporters Elbowed Out in
Japan**

3875. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE be pleased to state :

(a) whether Indian marine exporters are being elbowed out of the black tiger shrimps market in Japan by Taiwan;

(b) if so, the reasons for fall in Indian export of shrimps to Japan;

(c) whether India has come cropper even against Bangladesh in the race;

(d) if so, the reasons therefor; and

(e) the steps which Government propose to take to tap other markets and give a morale booser to the exporters by way of some sort of cash compensatory support to cushion the price fluctuations to enable them to compete with Taiwan ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) to (d). There is a fall in our exports of black-tiger shrimps to Japan during the first few months in 1985 as compared to the corresponding period in 1984. This fall is due to poor landings of Tiger shrimp in the Calcutta region. However, during this period, Taiwan and Bangladesh were able to steps up their supplies to Japan significantly due to their improved landings and to meet the increased demand of shrimp in Japan. In spite of this, export prices of Indian tiger shrimp to Japan have shown improvement as compared to those during last year. There is, however, a marginal increase in our overall exports of shrimps to Japan during the current year as compared to the previous year.

(e) Government had taken a number of steps such as market surveys, sending study teams and delegations and participation in specialised fairs abroad, to tap other markets. Cash compensatory support is already available on canned shrimps and IQF frozen shrimps.

**Steps to Implement Compulsory Stock
Option Scheme**

3876. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) the steps taken so far to implement the compulsory stock option scheme for employees and workers announced in the first week of August, last;

(b) the name of the companies to which the scheme has been or is being applied; and

(c) how the guidelines for two schemes announced in Parliament, one compulsory and one voluntary, have been actually brought into effect ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Since the announcement of the stock option scheme for the employees of the companies by the Finance Minister in the Lok Sabha on 1st August, 1985, 139 companies were allowed by the Controller of Capital Issues to issue shares to their employees as part of their proposal for issue of share capital. The names of these companies are given in the statement attached.

(c) The compulsory scheme is being brought into effect through the condition in the Consent Orders to the companies, while applying for issue of fresh capital. The other scheme, being voluntary, the companies have the option to adopt the scheme in the interest of their employees.

Statement

Names of companies who were allowed by the Controller of Capital Issues to issue shares to their employees as part of their proposals for issue of share capital

1. Indian Shaving Products Ltd.
2. Ispat Alloys Ltd.
3. Belwal Spinning Mills Ltd.
4. Gujarat Binil Chemicals Ltd.
5. Conwel Cans (India) Ltd.
6. J. K. Leasing Co. Ltd.
7. Bharat Investment Growth Ltd.
8. RICO Auto Industries Ltd.
9. Priyadarshini Thread Ltd.
10. Shipta Coated Steels Ltd.
11. Cifco Finance Ltd.
12. GVK Hotels Ltd.
13. Uniproducts (India) Ltd.
14. Pleasant Hotels Ltd.
15. Polyfil Ltd.
16. Ester India Ltd.
17. Krishna Ceramics Ltd.
18. Polyplex Corpn. Ltd.
19. Gujarat Ambuja Cements Ltd.
20. MIC Auto Ancillaries Ltd.
21. India Equipment Leasing Ltd.
22. Utility Engineers (India) Ltd.
23. Ferro Concrete Co. (India) Ltd.
24. Grover Leasing Ltd.
25. Turbo Energy Ltd.
26. Raasi Leasing Ltd.
27. Asia Steel and Alloys Ltd.
28. Gloria Leasing Ltd.
29. CPL Industries Ltd.
30. Harayana Petro chemicals Ltd.
31. Warren Industrial Ltd.
32. Haryana Malleable and Alloy Castings Ltd.
33. Premier Extractions Ltd.
34. Photophone Industries India Ltd.
35. Maheshwari Proteins Ltd.
36. Sidhi Vinayak Investment Ltd.
37. Gwalior Strips Ltd.
38. Newspapers Ltd.
39. Electronics Ltd.
40. Sanmar Fincial Services Ltd.
41. Assotox Engineering Industries Ltd.
42. Kocher Oil Mills Ltd.
43. G. S. Auto International Ltd.
44. Modi Xerox Ltd.
45. Food Specialities Ltd.

46. Him Containers Ltd.
47. R. H. Windsor (India) Ltd.
48. Steel Tubes of India Ltd.
49. Hero Fibres Ltd.
50. Saraf Synthetics (Rajasthan) Ltd.
51. J. B. Chemicals and Pharmaceuticals Ltd.
52. Golden Proteins Ltd.
53. Saurashtra Cement and Chemicals Industries Ltd.
54. Hindustan Times Ltd.
55. N. G. Exports Industries Ltd.
56. Anagram Finance Ltd.
57. Ranbaxy Laboratories Ltd.
58. First Leasing Co. of India Ltd.
59. B. D. Steel Castings Ltd.
60. Integrated Finance Co. Ltd.
61. Khaitan Electricals Ltd.
62. Premier Mills Ltd.
63. Chetak Constructions Ltd.
64. Siyaram Silk Mills Ltd.
65. Bombay Extractions Ltd.
66. SRF Nippodensio Ltd.
67. Modi Cement Ltd.
68. Indo Swing Ltd.
69. Magna Hardtemp Ltd.
70. Premier Extractions Ltd.
71. Bimetallic Steel and Alloys Ltd.
72. UB-MEC Batteries Ltd.
73. Tata Tea Ltd.
74. Parthasarathy Cements and Industries Ltd.
75. Shaw Wall Celatine Ltd.
76. Fuller K.C.P. Ltd.
77. OM Sindhoari Hotels Ltd.
78. Mirugappa Electronics Ltd.
79. Numeoh Emballage Ltd.
80. Bifra Watch Co. Ltd.
81. Mazda Leasing Ltd.
82. Best and Cromption Engg. Ltd.
83. International Computers Indian Mfre. Ltd.
84. Ashoka Protins Ltd.
85. Vinayaka Synthetics Ltd.
86. Boysala Blow Maulders (India) Ltd.
87. Ansai Housing Finance and Leasing Co. Ltd.
88. Usha Rectifier Corpn. (India) Ltd.
89. Liyaya Commercial Credit Ltd.
90. Jungabhdra Pulp and Board Mills Ltd.
91. Powerflow Ltd.
92. Bolumbia Electronics Ltd.
93. Magadh Spun Pipe Ltd.
94. Magnetix (India) Ltd.
95. Orissa Synthetics Ltd.
96. Bhopal Udyog Ltd.
97. Premier Vegetable Products Ltd.
98. Sudarshan Cement Ltd.
99. Rampur Distillery and Chemical Co. Ltd.
100. Quality Steel Tubes Ltd.
101. Upcom Cables Ltd.
102. Trimurtee Fertilizers Ltd.
103. OMAX Autos Ltd.
104. S. R. Forgings Ltd.
105. Shivalik Fertilizers Ltd.

106. Himachal Fibres Ltd.
 107. Investment Trust of India Ltd.
 108. Northern Enterprises Ltd.
 109. Majuli Tea Co. (India) Ltd.
 110. Prashant Proteins Ltd.
 111. Swadeshi Alloys Ltd.
 112. Gandhi Special 07 Tubes Ltd.
 113. Eastern Circuits Ltd.
 114. Great Atwood Ltd.
 115. Sri Vishnu Cement Ltd.
 116. Utility Builders and Leasing (India) Ltd.
 117. Kirloskar Leasing and Finance Ltd.
 118. Atash Leasing and Industries Ltd.
 119. A. K. Structural Foam Ltd.
 120. Stallion Shex Ltd.
 121. Surrendra Overseas Ltd.
 122. Mallabar Building Products Ltd.
 123. Apple Leasing and Computer Ltd.
 124. TTK Pharma Ltd.
 125. PL Finance and Investment Ltd.
 126. Forbes Forbes Compbell and Co. Ltd.
 127. Hamimrai Jaichand Forgings Pvt. Ltd.
 128. Investment Corpn. of India Ltd.
 129. W.S. Insulators of India Ltd.
 130. Punjab Tractors Ltd.
 131. Satia Paper Mills Ltd.
 132. Enfield India Ltd.
 133. Munak Chemicals Ltd.
 134. Batliboi and Co, Ltd.
 135. Usha Microprocess Controls Ltd.
 -36. Bangalore Leasing Ltd.

137. Parabrampuria Synthetics Ltd.
 138. Ramganga Fertilizers Ltd.
 139. Mac Charles (India) Ltd.

**Exporters Obtained Advance Licence
 Duty Free Defaulted in Export
 Obligations**

3877. SHRI ANANDA PATHAK
 Will the Minister of COMMERCE be
 pleased to state :

(a) whether exporters who have obtained
 Advance Licence Duty free have defaulted
 in meeting the export obligations;

(b) if so, the details thereof, i.e. their
 names and addresses, export products, raw
 material quantity/value;

(c) the steps Government are taking to
 realise the huge customs duty so evaded and
 to prevent such malpractices; and

(d) whether such exporters are proposed
 to be presecuted and denied other benefits
 of Government's patronage like Export,
 Export Award, MDA help etc. ?

THE MINISTER OF STATE OF THE
 MINISTRY OF TEXTILES (SHRI
 KHURSHID ALAM KHAN) : (a) Yes, Sir.
 Some cases of default in export obligation
 have come to notice.

(b) Such details are not compiled.
 They will be collected and furnished in due
 course.

(c) Action is initiated in each such
 case for recovery of customs duty.

Advance licensing scheme is under
 constant review and a number of steps have
 been taken to minimise the scope of abuse
 of the scheme in the light of experience
 gained.

(d) Decision to prosecute an exporter
 is taken having regard to the nature and
 extent of violation of Import Trade Control
 Provisions.

Debarred firms are denied Govt's patro-
 nage like Export Award and MDA help.